

SEVERAL HON. MEMBERS: Yes.

The Resolution was adopted unanimously.

12.04 hrs.

FIFTY-THIRD ANNIVERSARY OF THE QUIT INDIA
MOVEMENT

[English]

MR. SPEAKER: This House observes in solemnity today the 53rd Anniversary of the Quit India Movement;

Recalls that this day in 1942 leaders of the national freedom struggle under the guidance of Mahatma Gandhi gave a clarion call to launch the Quit India Movement to liberate the country from the yoke of alien rule and usher in 'Swaraj' and sovereignty;

Further recalls that the entire nation rose like one entity to resist the repression of foreign rule;

Notes that the unique struggle for freedom was characterised by non-violence and that the twin tools of ahimsa and satyagraha as espoused by Mahatma Gandhi were upheld even in the face of grave provocation;

Expresses deep sense of gratitude for broad vision of that leadership and the selfless sacrifice of those generations which led the country on the road to freedom;

Pays respectful obeisance to the memory of all those patriots who made the supreme sacrifice in the cause of the nation.

[English]

MR. SPEAKER : Now we come to the usual activities.

[Translation]

SHRI BHAGWAN SHANKAR RAWAT (AGRA) : Mr. Speaker, Sir, through you, I would like to bring to the notice of the Government the Supreme Court's verdict directing the Central Government to submit a scheme for shifting all the

industries falling within the Taj Trapezium area covering the five districts of Agra, Mathura, Firozabad, Aligarh and Etah within four weeks. Quite unfortunately, the advocate representing the Government of India did not present all the facts of the Varadarajan Committee report properly before the court.

MR. SPEAKER, Sir, it is stated in clear terms in the report submitted by Dr. Varadarajan Committee on the direction of the supreme court that-

[English]

"Shifting of units is not required as it will render all these units financially unviable. If closed, it will render a very large number of people unemployed. This step is not desirable".

This is the judgment of the Supreme Court.

[Translation]

But the Supreme Court verdict says that according to the versions of Shri M.C. Mehta and Shri Krishan Mahajan, the Varadarajan Committee report has recommended the shifting of industries. Therefore, these industries should be shifted. This is in total contradiction to the facts presented by Dr. Varadarajan Committee. On the other hand, Dr. Varadarajan Committee has stated that the pollution was due to inadequate power supply. The pollution is caused by Diesel Generator sets and the vehicles. In order to check water pollution, a barrage should be constructed in Agra. Not only that, the Committee has also stated that the Mathura refinery is emitting sulphur dioxide at the rate of 700 kilograms per hour which needs to be brought down. The Committee has very emphatically said that during the emergency of 1975, the industries in Agra were shifted away from the city and on the basis of which these industries, Foundry Nagar and Industrial Estate came into existence. Now, there is no need for their reallocation. But court said that as a pipeline for natural gas will be laid, hence their reallocation should be done in Agra, Ferozabad area. However, the Supreme Court verdict makes no mention of it.

[English]

MR. SPEAKER : You cannot criticize the Supreme Court's judgment on the floor of the House. I had explained to you what you could say. Now please be quick.